

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 3289
TO BE ANSWERED ON FRIDAY, THE 08TH AUGUST, 2025**

Shifting of Nainital High Court

3289. Shri Jai Prakash:

Will the Minister of **Law and Justice** be pleased to state:

- (a) whether it is a fact that the Government has notified shifting of Uttarakhand High Court from Nainital to a suitable place preferably at Haldwani;
- (b) if so, the details thereof;
- (c) the details of predicament over shifting of the High Court;
- (d) whether the State Government, in consultation with the High Court, has earmarked adequate land at the said place; and
- (e) if so, the time by which the High Court is likely to be shifted?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

- (a) to (e): Section 26(2) of The Uttar Pradesh Reorganisation Act, 2000 states that “The principal seat of the High Court of Uttarakhand shall be at such place as the President may, by notified order, appoint.” Accordingly, the Principal Seat of Uttarakhand High Court was constituted on 09.11.2000 at Nainital. Further notification of shifting of the High Court is done by the Government after receipt of a proposal from the State Government confirming availability of required infrastructure for the functioning of the High Court and concurrence of the High Court alongwith the probable date from which the Principal Seat of the High Court will start functioning. At present no proposal fulfilling the above prerequisites is pending with the Government of India.